

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86004 of 2016

(Arising out of Order-in-Appeal No. CD/19/M-II/2016 dated 01.12.2015 passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

M/s Bharat Sanchar Nigam Ltd.

.... Appellant

Versus

**Commissioner of Central Excise,
Mumbai-II**

.... Respondent

WITH

Excise Appeal No. 87786 of 2016

(Arising out of Order-in-Appeal No. PK/34/M-II/2016 dated 08.09.2016 passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

M/s Bharat Sanchar Nigam Ltd.

.... Appellant

Versus

**Commissioner of Central Excise,
Mumbai-II**

.... Respondent

AND

Excise Appeal No. 85451 of 2017

(Arising out of Order-in-Appeal No. PK/122/123/M-II/2016 dated 08.12.2016 passed by the Commissioner of Central Excise (Appeals), Mumbai-II)

M/s Bharat Sanchar Nigam Ltd.

.... Appellant

Versus

**Commissioner of Central Excise,
Mumbai-II**

.... Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86011-86013 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

These appeals are listed pursuant to the application by the Revenue. In the above appeals, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeals are disposed off.

(Dictated and pronounced in open court)

(C.J. Mathew)
Member (Technical)

(Dr. D.M. Misra)
Member (Judicial)

Prasad